

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6416/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in A482 No. 17260/2020 passed by the High Court Of Judicature At Allahabad)

AKSHAIBAR NATH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Madhu Mukul Tripathi, Adv.
Mr. Santosh Kumar Pandey, AOR
Mr. Lakshay Singh, Adv.

For Respondent(s) Mrs. Garima Prashad, Sr. A.A.G.
Mr. Manoj Kumar, Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR
Mr. Abhishek Misra, Adv.
Mrs. Deepika Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel/additional advocate general for the State shall file a detailed reply in the form of an affidavit.

List on 21.10.2024.

Meanwhile, interim order to continue till the next date of hearing.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)